

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 687 of 2005.

ALLAHABAD this the 5th day of **August, 2008.**

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J

Anuj Kumar Pandey
S/o Late Sri Durga Prasad Pandey,
R/o Hata No.1 Hatharas Junction
Tahsil Hatharas District Mahamaya Nagar
U.P.

...Applicant.

(By Advocate : Shri S.L. Kushwaha
Shri C.L. Chauhan

Versus

1. General Manager (Personal), North Central Railway, Baroda Hiouse, New Delhi.
2. Divisional Railway Manager (Personal) North Central Railway, Nawab Yusuf Road, Allahabad, U.P.
3. Divisional Personal Officer (Personal) North Central Railway, Nawab Yusuf Road, Allahabad.

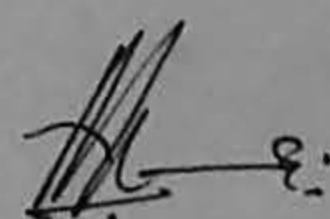
...Respondents.

(By Advocate : Shri Anil Kumar)

ORDER

This application is filed seeking direction to the respondents for consideration of his appointment on compassionate ground since the respondents have not passed any order. Having regard to the admitted fact between the parties and pleadings on record i.e. the death of employee on 30.08.1985. It follows that the ground taken in this OA and the reply given by the respondents in the counter affidavit in which it is stated that they have not given any reply on the representation of the applicant and taken contention that the claim of the applicant is belated one and relief cannot be granted to the applicant.

2. I have heard the learned counsel for the parties and perused the pleadings on record.

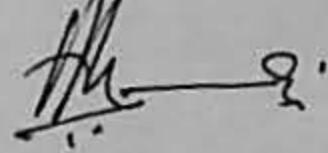


(B)

3. Having regard to the facts on record and in view of the contention taken by the respondents in the absence of any order by the competent authority regarding the claim of the applicant, I thought it just and proper to direct the respondents authority to pass appropriate speaking order in accordance with law by taking into consideration the ground in this OA as a representation and dispose of the same in accordance with law,

within period of 3 months

4. With the above direction, the OA is disposed of. No costs.



Member-J